

THE VICE-CHAIRMAN (SHRI V. B. RAJU) : The question is—

“That the Bill to consolidate and amend the law relating to co-operative societies in the Union territory of Delhi, as passed by the Lok Sabha, be taken into consideration.”

The motion was adopted.

THE VICE-CHAIRMAN (SHRI V. B. RAJU) : We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 98 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH PAHADIA : Sir, I move—

“That the Bill be passed.”

The question was proposed.

SHRI K. CHANDRASEKHARAN (Kerala) : Sir, just one or two aspects in regard to the implementation of this legislation I would like to touch upon at this stage. Sir, one provision that is contained in this Bill is in clause 32 with reference to the supersession of committees. It is an usual provision in all the co-operative societies enactments but I would particularly stress that the administering and inspecting staff should see to it that there are as few cases for supersession of committees as possible. If steps for rectification and proper inspection are taken in time there will be no necessity for supersession for it has often happened that there had been no inspection, no rectification and, therefore, supersession of committees occurs and, as a result, special officers are appointed and special officers continue for a long time which is rather undemocratic.

Sir, another provision that I refer to is the provision for the constitution of the Co-operative Tribunal contained in clause 78. No indications are given in this clause as to what will be the qualifications of the members and who would be the three members that would constitute this Tribunal. I am sure that when rules are ultimately framed there will be a provision for the appointment of a Chairman for this Tribunal and I would suggest to the Government that the Chairman of a Co-operative Tribunal should be, as far as possible, a judicial officer in service at least of the rank of District Judge.

The third thing I would refer to is the absence in this Bill of any provision whatsoever in regard to employees of the various co-operative societies that would be registered or deemed registered under the provisions of this Act. At least one or two of the States have incorporated provisions in their State enactments for a common service for co-operative societies employees. In the interests of satisfactory employment conditions of co-operative societies' employees and in the interests of promotion facilities for them it is necessary that there should be a common service with promotional facilities and it is also necessary that the employees of these co-operative societies should get constitutional protection in regard to their service rights and safeguards which other services under the State get under the provisions of the Constitution. Thank you.

SHRI JAGANNATH PAHADIA : I do not think I must say anything because I have already said what I wanted to say. He has made a new point regarding the constitution of the Tribunal. It is not with the Registrar of the Government ; this authority has been given to the Lieutenant Governor of Delhi and, therefore, he should not be afraid that the type of persons which he has in his mind will be appointed. Certainly the Lieutenant Governor of Delhi will take the advice of the elected representatives but I think the Registrar and the other officers appointed there will take care of this fear which the hon. Member has just expressed. Regarding the protection of employees in the cooperative societies, the societies are registered under cooperative societies Act, and now will be governed by the proposed Bill. The Government cannot assure about the duties of the employees who are working in the societies. They are for the societies to decide but if something wrong is done by the societies, certainly the Government will come in for their protection.

THE VICE CHAIRMAN (SHRI V. B. RAJU) : The question is :

“That the Bill be passed”.

The motion was adopted.

THE SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMEND- MENT) BILL, 1972

THE MINISTER OF PARLIAMENT-
ARY AFFAIRS AND SHIPPING AND

TRANSPORT (SHRI RAJ BAHADUR) :
I beg to move :

"That the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, as passed by the Lok Sabha, be taken into consideration."

This is a measure which concerns essentially two of our colleagues in Parliament, namely, the Member representing the Union Territory of Andaman and Nicobar Islands and the Union Territory of Laccadive, Minicoy and Amindive Islands. The intention is to provide the facility of on free non-transferable pass entitling them to travel at any time by the highest class by steamer to and fro any part of his constituency and any other port of his constituency or the nearest port in the mainland of India. This facility is similar to the railway pass facility admissible to the Members under the Identity-Card-cum Railway Pass in terms of Section 6 of the Act.

The Bill also seeks to entitle the Member to (i) one free pass for one person to accompany the Member and to travel by the lowest class by steamer and (ii) to one free non-transferable pass for the spouse to travel by the highest class by steamer to and from the usual place of residence of the Member in his constituency and the nearest port in the mainland of India, once during every session. Both these facilities of steamer pass for the spouse and the person to accompany the Member are similar to the facilities of railway pass available to the members for 'spouse' and one 'person' under the existing section 6A which is now proposed to be re-numbered as section 6B.

The other amendments proposed in the Bill are either consequential or verbal in nature. I trust that this simple and non-controversial piece of legislation will receive the unanimous support of all sections of the House. With these words, I commend the consideration of the Bill in the House.

The question was proposed.

SHRI MAHAVIR TYAGI (Uttar Pradesh) : Sir, I appeal to my friends and all Members not to discuss this Bill. It does not look graceful since it pertains to our own emoluments. As the Government has taken the decision let it be passed without any discussion. So, I suggest that we might not have any discussion on this.

SHRI RAJ BAHADUR : I am very grateful to the hon. Mr. Tyagi.

THE VICE CHAIRMAN (SHRI V. B. RAJU) : The question is—

"That the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE CHAIRMAN (SHRI V. B. RAJU) : We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI RAJ BAHADUR : Sir, I move—

"That the Bill be passed."

The question was put and the motion was adopted.

MESSAGES FROM LOK SABHA

I THE CONSTITUTION (THIRTY-FIRST AMENDMENT) BILL, 1972.

II THE CONSTITUTION (THIRTY-SECOND AMENDMENT) BILL, 1972.

III COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES.

SECRETARY : I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha :—

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Constitution (Thirty-first Amendment) Bill, 1972, which has been passed by Lok Sabha at its sitting held on the 29th May, 1972, in accordance with the provisions of article 368 of the Constitution of India."

(II)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Constitu-